COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA NO. 389 OF 2018 IN DFR NO. 1052 OF 2018

Dated: <u>22nd March, 2018</u>

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Essar Power M.P. Limited ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Sudhir Nandrajog, Sr. Adv.

Mr. Alok Shankar

Ms. Nayantara A. Pande

Mr. Sandeep Sahay, Rep. EPMPL Ms. Shruti Verma, Rep. EPMPL

Counsel for the Respondent(s) : ----

ORDER

(IA No. 389 of 2018 - for Urgent Listing)

The learned senior counsel, Mr. Sudhir Nandrajog, appearing for the Appellant submitted that, there is urgency in this matter which has been explained satisfactorily and sufficient reasons have been given in the application. The same may kindly be accepted and IA No. 389 of 2018 may kindly be allowed.

- 2. Submission made by the learned senior counsel appearing for the Appellant, as stated above, is place on record.
- 3. In the light of the submission made by the learned senior counsel appearing for the Appellant and reasons stated in the application showing urgency of the matter, the same is accepted and IA No. 389 of 2018 is allowed.

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- 4. The learned counsel appearing for the Appellant requested that the matter may kindly be preponed for tomorrow i.e. 23.03.2018 instead of Monday i.e. 26.03.2018 on the ground that they have cured the defects.
- 5. Submission made by the learned counsel appearing for the Appellant, as stated above, is place on record.

List this matter on <u>23.03.2018</u> if the office objections are cured by the Appellant. 6.

(S.D. Dubey) Technical Member

(Justice N.K. Patil) Judicial Member